

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A.140/94

Thursday, this the 20th day of January, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1 N Raghavan Pillai
Kanjiravilayil Veedu
Pallissery P.O, Sasthamkotta.
- 2 Kuttappan J, Valalil, Umber Nadu,
Kallumala P.O., Mavelikkara.
- 3 G Bhaskaran Pillai
Kochuveetil, Kizhakkethil,
Edavancherry, Mainakappally P.O.
Kollam.
- 4 R Raghavan Pillai
Thachirezath Kizhakkethil,
Venga P.O.,
Sasthamkotta, Kollam District.
- 5 K Bhaskaran Nair,
Thekkedath Veedu,
Mainallapilly, Kadappa,
Sasthamkotta.
- 6 Babu Cherian,
Thottupurath House,
Cheriyana P.O., Chengannoor (Via),
Alappuzha.
- 7 K Prabhakaran Pillai
Kizhapothu Veetil,
Edavanassery, Mainakapally.
- 8 K Damodaran,
Mainakapilly Pagari,
Kavoor, Aranellloor P.O.
- 9 PN Damodara Paniker,
Kappichirayil Veedu,
Muthukillam South, Alapuzha. .. Applicants
(By Advocate Mr K Ramakumar)

Vs.

- 1 Union of India represented by
the General Manager, Southern
Railway, Madras.
- 2 Divisional Railway Manager,
Southern Railway, Trivandrum.
- 3 The Assistant Engineer
Southern Railway, Quilon. .. Respondents
(By Advocate Mr PA Mohamed)

O R D E R

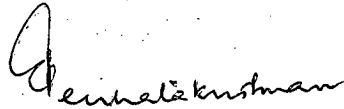
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

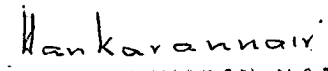
Applicants claim pensionary benefits counting their temporary service.

2 This Tribunal had directed grant of pension reckoning a part of their temporary service, by order in OA 1830/91. If applicants make representations, giving details of their service, second respondent shall pass orders thereon in the light of the decision aforesaid, within three months from the date of receipt of the representation(s).

3 Application is disposed of. No costs.

Dated the 20th January, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN